

HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD

THURSDAY, THE FIFTH DAY OF SEPTEMBER
TWO THOUSAND AND TWENTY FOUR

PRESENT

THE HONOURABLE THE CHIEF JUSTICE ALOK ARADHE
AND

THE HONOURABLE SRI JUSTICE J. SREENIVAS RAO

WRIT APPEAL NO: 1048 OF 2024

Writ Appeal under clause 15 of the Letters Patent preferred against the order dated 05/02/2024 in the W.P.No.2856 of 2024 on the file of the High Court.

Between:

Jaligama Saraswathi, W/o. Jaligama Narasimha Rao, Age 60 Years, Occ Household, R/o. H. No. 1- 2- 15/1/A, Sri Shivasai Colony, Budwel, Rajendranagar, Ranga Reddy District, Represented by her GPA Purushotham Ganapathi Tekmal, S/o. Sridhar Rao Ganapathi Tekmal, Age 47 years, Occ Private Employee, R/o. H. No. 15- 246, Road No. 8, Maruthinagar, Meerpet, Ranga Reddy District.

.....APPELLANT/RESPONDENT No.4

AND

1. Sangu Jeethaiah, S/o. Sangu Narsimha @ Narasimlu, Age 46 years, Occ Agriculture, R/o. 2- 72, Khajipally, IDA Bollaram, Sanga Reddy District.

.....RESPONDENT/WRIT PETITIONER

2. The State of Telangana, Rep. by its Secretary, Dept of Revenue, Secretariat, Hyderabad.
3. The District Collector, Sanga Reddy District, Telangana.
4. The Tahsildar, Jinnaram Mandal, Sanga Reddy District. Telangana.

.....RESPONDENTS/RESPONDENTS

I.A.NO:4 OF 2024

Petition Under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to grant interim stay of all further proceedings pursuant to the orders passed by the

learned single judge of this Hon'ble Court in W.P.No.2856 of 2024, dated 05. 02. 2024 pending disposal of the above writ appeal, in the interest of justice.

Counsel for Appellant : SRI S.SURENDER REDDY

Counsel for Respondant No.1 : SRI V.MANOJ, ADVOCATE FOR M/s. OM LAW FIRM

Counsel for Respor dent Nos.2 to 4 : G.P FOR REVENUE

The Court made the following Judgment : -

THE HON'BLE THE CHIEF JUSTICE ALOK ARADHE

AND

THE HON'BLE SRI JUSTICE J.SREENIVAS RAO

Writ Appeal No.1048 of 2024

JUDGMENT: *(Per the Hon'ble the Chief Justice Alok Aradhe)*

Mr. S.Surender Reddy, learned counsel for the appellant.

Mr. V.Manoj, learned counsel represents M/s. Om Law Firm for respondent No.1-writ petitioner.

Mr. Muralidhar Reddy Katram, learned Government Pleader for Revenue Department appears for respondents No.2 to 4.

2. With consent of learned counsel for the parties, the matter is heard finally.

3. This intra court appeal is filed against order dated 05.02.2024, passed by the learned Single Judge in W.P.No.2856 of 2024.

4. The aforesaid writ petition has been disposed of by the learned Single Judge by an order dated 05.02.2024 directing the

revenue authorities to consider and decide the Dharani application dated 08.12.2023 filed by respondent No.1 for rectification of revenue entries and for issuance of E-pattadar passbook in respect of the land admeasuring Ac.0.15 guntas in Survey No.196 situated at Khajipally Village, Jinnaram Mandal, Sanga Reddy District (hereinafter referred to as 'the subject land').

5. Learned counsel for the appellant fairly submitted that the appellant be granted liberty to file objections before the Collector and the Tahsildar and the aforesaid authorities be permitted to consider the objections filed by the appellant before passing any order in favour of respondent No.1.

6. The aforesaid prayer has not been opposed by learned counsel for respondent No.1.

7. In view of aforesaid submission and in the facts of the case, the appellant be permitted to file objections to the

application dated 08.12.2023 submitted by respondent No.1 for rectification of revenue entries and for issuance of E-pattadar passbook, within a period of two weeks from the date of receipt of a copy of this order.

8. Needless to state that the Collector shall consider the objections filed by the appellant and after affording an opportunity of hearing to the appellant as well as to respondent No.1, pass an order. It is directed that until and unless objections filed by the appellant are considered, the Collector shall not pass any order on the application dated 08.12.2023 filed by respondent No.1.

9. To the aforesaid extent order dated 05.02.2024, passed by the learned Single Judge in W.P.No.2856 of 2024 is modified.

10. It is clarified that this Court has not expressed any opinion on the merits of the case.

11. In the result, the appeal is disposed of. No costs.

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As a sequel, miscellaneous petitions, pending if any, stand closed.

SD/-K. SHYLESHI
DEPUTY REGISTRAR

//TRUE COPY//

SECTION OFFICER

To

1. The Secretary Dept of Revenue, Secretariat, State of Telangana at Hyderabad.
2. The District Collector, Sanga Reddy District, Telangana.
3. The Tahsildar Jinnaram Mandal, Sanga Reddy District, Telangana.
4. Two CCS to the Govt. Pleader for Revenue High Court for the State of Telangana Hyderabad [OUT]
5. One CC to S.F. S.SURENDER REDDY, Advocate [OPUC]
6. One CC to M/s. OM LAW FIRM, Advocate [OPUC]
7. Two CD Copies

SA
BS



HIGH COURT

DATED:05/09/2024

JUDGMENT

WA.No.1048 of 2024



**DISPOSING OF THE W.A
WITHOUT COSTS.**

⑩
18/09/24
bvs